

CS No. 97/2020

Naveen Sehgal & Anr. vs. Meena Sehgal

18.05.2020

File has been taken up in view of circular no. D&SJ/Sectt. (North & N-W)/RC/2020/16968-17042 dated 17.05.2020 issued by Ld. District & Sessions Judge, North-West Distt., Rohini Courts, Delhi.

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present hearing is being made through video conferencing through Cisco Webex Meetings App from my Camp Office to prevent the spread of COVID-19.

Present : None for both the parties.

Sh.Dharmender Kumar, Personal Assistant of the undersigned contacted over phone to Ld. Counsels for both the parties, who have stated their inability for arguments through video conferencing.

In the present facts, put up for purpose fixed on **22.06.2020**.

Let digitally signed copy of the order be forwarded on official e-mail i.e. rohincourts-dl@nic.in / courtrohini@gmail.com and Incharge, Computer Branch of North-West District is directed to upload this order on official website.

(DEVENDER KUMAR GARG)
ADJ-03/(N-W)/Rohini Courts
Delhi/18.05.2020

CS No. 578168/16
Pawan Kumar vs. Dushyant

18.05.2020

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In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present hearing is being made through video conferencing through Cisco Webex Meetings App from my Camp Office to prevent the spread of COVID-19.

Present : None for both the parties.

Sh.Dharmender Kumar, Personal Assistant of the undersigned contacted over phone to Ld. Counsels for both the parties, who have stated their inability for arguments through video conferencing.

In the present facts, put up for purpose fixed on **22.06.2020**.

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(DEVENDER KUMAR GARG)
ADJ-03/(N-W)/Rohini Courts
Delhi/18.05.2020

CS No. 576345/16

Harish Chand Madan vs. Poonam Prakash

18.05.2020

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Present : None for both the parties.

Sh.Dharmender Kumar, Personal Assistant of the undersigned contacted over phone to Ld. Counsels for both the parties and Ld. Counsel for plaintiff was ready to address arguments, but Ld. Counsel for defendant stated his inability for arguments through video conferencing.

In the present facts, put up for purpose fixed on **23.06.2020**.

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(DEVENDER KUMAR GARG)
ADJ-03/(N-W)/Rohini Courts
Delhi/18.05.2020

CS No. 485/17

Vimal Moulders India Pvt. Ltd. vs. Sungil India Pvt. Ltd.

18.05.2020

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Present : None for the plaintiff.

Defendant is already ex-parte.

Sh.Dharmender Kumar, Personal Assistant of the undersigned contacted over phone to Ld. Counsel for plaintiff, who has stated his inability for arguments through video conferencing.

In the present facts, put up for purpose fixed on **23.06.2020**.

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(DEVENDER KUMAR GARG)
ADJ-03/(N-W)/Rohini Courts
Delhi/18.05.2020

CS No. 577883/16
Shankar Lal Garg vs. Murti Devi

18.05.2020

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In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present hearing is being made through video conferencing through Cisco Webex Meetings App from my Camp Office to prevent the spread of COVID-19.

Present : None.

Sh.Dharmender Kumar, Personal Assistant of the undersigned contacted over phone to Ld. Counsel for plaintiff, who is stated to be out of station and unable to address arguments through video conferencing.

In the present facts, put up for purpose fixed on **24.06.2020**.

Let digitally signed copy of the order be forwarded on official e-mail i.e. rohincourts-dl@nic.in / courtrohini@gmail.com and Incharge, Computer Branch of North-West District is directed to upload this order on official website.

(DEVENDER KUMAR GARG)
ADJ-03/(N-W)/Rohini Courts
Delhi/18.05.2020

CS No. 578632/16

RV Solutions Pvt. Ltd. vs. Nosama Electronics (India) Pvt. Ltd. & Ors.

18.05.2020

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Present : None for the plaintiff.

Defendants are already ex-parte.

Sh.Dharmender Kumar, Personal Assistant of the undersigned contacted over phone to Ld. Counsel for plaintiff, who stated that he is unable to address arguments through video conferencing as he is not having his official file.

In the present facts, put up for purpose fixed on **24.06.2020**.

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(DEVENDER KUMAR GARG)
ADJ-03/(N-W)/Rohini Courts
Delhi/18.05.2020

CS No. 55/17

Rational Business Corporation Pvt. Ltd. vs. Impression Advertising & Ors.

18.05.2020

File has been taken up in view of circular no. D&SJ/Sectt. (North & N-W)/RC/2020/16968-17042 dated 17.05.2020 issued by Ld. District & Sessions Judge, North-West Distt., Rohini Courts, Delhi.

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present hearing is being made through video conferencing through Cisco Webex Meetings App from my Camp Office to prevent the spread of COVID-19.

Present : None for both the parties.

Sh.Dharmender Kumar, Personal Assistant of the undersigned contacted over phone to Ld. Counsels for both the parties, who have stated their inability for arguments through video conferencing today and has sought adjournment for arguments.

In the present facts, put up for purpose fixed on **25.06.2020**.

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(DEVENDER KUMAR GARG)
ADJ-03/(N-W)/Rohini Courts
Delhi/18.05.2020

CS No. 97/2020

Santosh Kumar Saxena & Anr. vs. Shashi Kalan Yadav

18.05.2020

File has been taken up in view of circular no. D&SJ/Sectt. (North & N-W)/RC/2020/16968-17042 dated 17.05.2020 issued by Ld. District & Sessions Judge, North-West Distt., Rohini Courts, Delhi.

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Present : None for the plaintiffs.

Defendant is already ex-parte.

Sh.Dharmender Kumar, Personal Assistant of the undersigned tried to contact over phone to Ld. Counsel for plaintiff, but he could not make the contact.

In the present facts, put up for purpose fixed on **25.06.2020**.

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(DEVENDER KUMAR GARG)
ADJ-03/(N-W)/Rohini Courts
Delhi/18.05.2020

CS No. 46/2018

Oriental Bank of Commerce vs. Gautam Kumar

18.05.2020

File has been taken up in view of circular no. D&SJ/Sectt. (North & N-W)/RC/2020/16968-17042 dated 17.05.2020 issued by Ld. District & Sessions Judge, North-West Distt., Rohini Courts, Delhi.

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present hearing is being made through video conferencing through Cisco Webex Meetings App from my Camp Office to prevent the spread of COVID-19.

Present : None for the plaintiff.

Defendant is already ex-parte.

Sh.Viney, Personal Assistant of the undersigned contacted over phone to Sh.Kailash Madhukar, Ld. Counsel for the plaintiff, who has stated his inability to join the present proceedings through video conferencing, however, he stated that he had already addressed his arguments and has also filed written submissions and he does not want to address any further arguments. Ld. Counsel for plaintiff also intimated the same facts on whatsapp number of Sh.Viney, who forwarded the same to me.

Arguments have already been heard.

Put up for clarifications, if any / order on **28.05.2020**.

Let digitally signed copy of the order be forwarded on official e-mail i.e. rohincourts-dl@nic.in / courtrohini@gmail.com and Incharge, Computer Branch of North-West District is directed to upload this order on official website. A copy of this order sheet be also forwarded to Ld. Counsel for plaintiff for intimation and a copy of this order sheet be kept on record.

(DEVENDER KUMAR GARG)
ADJ-03/(N-W)/Rohini Courts
Delhi/18.05.2020